

National Company Law Tribunal

Allahabad Bench

CP NO.52/2015

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017**

NAME OF THE COMPANY: Shri Madan lal food product private limited.

SECTION OF THE COMPANIES ACT: u/s 560(6) of Companies Act, 1956

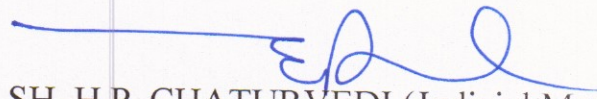
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

Order dated 14.02.2017

CP No.52/2015 Shri Madan Lal Food Product Private Limited

The present case proceedings received as transferred from the Hon'ble High Court of Allahabad under the provisions of Section 434 (1) Clause (c) of the Companies Act, 2013. The case is at this stage of second motion petition/or further stage. Therefore, case is fixed for further hearing on 8th March, 2017. The notices be issued to the Central Government as well as to the respective parties by the Registry of this Tribunal.

List the matter on 08.03.2017.


SH. H.P. CHATURVEDI (Judicial Member)